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Central Administrative Tribunal  
Principal Bench: New Delhi

OA No. 1021/99

New Delhi this the 5th day of May 1999

Hon'ble Shri S.R. Adige, Vice-Chairman (A)  
Hon'ble Smt. Lakshmi Swaminathan, Member (J)

S.K. Goel,  
Chief Controller,  
Government Opium & Alkaloid Factories,  
Department of Revenue,  
Ministry of Finance,  
11/77, The Mall,  
Morar,  
Gwalior-474 006

...Applicant

(By Advocate: Shri C. Hari Shankar)

Versus

1. Union of India  
through the Secretary,  
Department of Revenue,  
Ministry of Finance,  
North Block,  
New Delhi-110 001
2. Y.G. Parande,  
Commissioner of Customs,  
New Customs House,  
Ballard Estate,  
Mumbai-400 038
3. Hari Om Tiwari  
Commissioner of Central Excise,  
Bhubaneswar,  
Central Revenue Building,  
Rajaswavihar,  
Bhubaneswar,  
Orissa.
4. C. Sathpathy,  
Commissioner of Customs (Valuation),  
New Customs House,  
Ballard Estate,  
Mumbai- 400 038.
5. Iype Mathew,  
Commissioner of Central Excise,  
L.B. Stadium Road,  
Basheerbagh,  
Hyderabad- 500 004.

....Respondents.

(By Advocate: None)

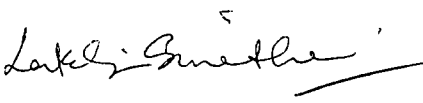
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ORDER (Oral)

By Hon'ble Shri S.R. Adige, Vice-Chairman (A)

Applicant seeks a direction that in the grade of Commissioner, his seniority be maintained over Respondents 2 to 5 and hence office order No. 11/99 (Annexure A-1) be declared illegal. Applicant's counsel Shri Hari Shankar states that the applicant has submitted a representation to the Secretary DOPT (Annexure A-14), which still remains undisposed of. The date on which this representation was sent has not been mentioned, but Shri Hari Shankar states that it was sent towards the end of 1998.

2. In the event that the aforesaid representation still remains undisposed of, this OA is disposed of with a direction to the respondents to dispose of the aforesaid representation in accordance with rules and instructions within three months from the date of receipt of a copy of this order. If any grievance still survives it will be open to the applicant to agitate the same through appropriate original proceedings in accordance with law if so advised. No costs.

  
(SMT. LAKSHMI SWAMINATHAN)  
MEMBER (J)

  
(S.R. ADIGE)  
VICE-CHAIRMAN (A)

cc.